
(2021) 09 OHC CK 0016
In the Orissa High Court
Case No : ARBP No. 17 Of 2021

Bysso Enterprises Pvt. Ltd

APPELLANT

Vs

Atmios Mines and Minerals Pvt. Ltd

RESPONDENT

Date of Decision : 03-09-2021

Acts Referred:

Arbitration and Conciliation Act, 1996 — Section 11(6)

Citation : (2021) 09 OHC CK 0016

Hon'ble Judges : Dr. S. Muralidhar, CJ

Bench : Single Bench

Advocate : Napoleon Sahani

Final Decision : Disposed Of

Judgement

1. Despite service of notice, none appears on behalf of the Opposite Party.
2. The present petition under Section 11 (6) of the Arbitration and Conciliation Act, 1996 ('Act') seeks the appointment of an Arbitrator to adjudicate the disputes between the Petitioner and the Opposite Party arising out of the agreement dated 22nd August, 2019 for trading business.
3. In view of the disputes between the parties, the Court appoints Shri S.P. Mishra, Senior Advocate of this Court as the sole Arbitrator to adjudicate the disputes between the parties. The arbitration shall take place under the aegis of the High Court of Orissa Arbitration and Mediation Centre.
4. The arbitration petition is disposed of accordingly. A copy of this order be communicated to the learned Arbitrator forthwith.
5. An urgent certified copy of this order be issued as per rules.